

RE. RESIGNATION BY SHRI VIDYA CHARAN SHUKLA FROM THE COUNCIL OF MINISTER—Contd.

SHRI GEORGE FERNANDES: Sir, I have a point of order.

MR. SPEAKER: What is your point of order?

SHRI GEORGE FERNANDES: Sir, under the Constitution, the Government is collectively responsible. If today as we have been told through the newspapers, there has been the sugar muddle, there has been inefficiency, which has necessitated, the Prime Minister asking one of her senior colleagues to resign, in other words dismiss him, then the whole constitutional question comes into play because we are concerned with the Government. We are not concerned with the Minister.

MR. SPEAKER: It is upto the Prime Minister or the Minister. (*Interruptions*)

SHRI GEORGE FERNANDES: Will you please let me conclude? My point is that the Government is collectively responsible. If today there are suggestions from the Prime Minister's office that a Minister has been irresponsible, a Minister has been inefficient, a Minister is involved in the sugar muddle, and there is a charge against the Minister, on the principle of collective responsibility, it is the entire Government that is concerned. That is the point I want to make.

MR. SPEAKER: There is no question. It is her duty and prerogative to drop any Minister or not to do that. I cannot do anything.

DR. SUBRAMANIAM SWAMY: I do not question the authority of the Prime Minister to change any Minister. We do not go behind the rulings also, but when a Minister is removed during Parliament session, you would admit that it is an extraordinary situation.

MR. SPEAKER: No; there is no question. There is no precedent; I have gone through it. I am completely clear

in my mind. I have gone through this and have studied the subject and am fully prepared with it.

DR. SUBRAMANIAM SWAMY: Is it an extraordinary situation or not? I only want your opinion.

MR. SPEAKER: Might be or might not be. That is something else. I am going according to the rules....Overruled.

DR. SUBRAMANIAM SWAMY: The Prime Minister had introduced him. Why is she not here to tell us the reasons for his removal?

MR. SPEAKER: She is responsible. (*Interruptions*)

MR. SPEAKER: Why are you speaking? Speak one by one, if you are on a point of order.

श्री राम विलास पातवान : अध्यक्ष जी, मेरा प्वाइंट आफ़ आर्डर है।

अध्यक्ष महोदय : आपके प्वाइंट आफ़ आर्डर पर मैंने अपनी क्लिग दे दी है।

श्री राम विलास पातवान : आपने सुना नहीं।

अध्यक्ष महोदय : सुन कर दिया है।

श्री राम विलास पातवान : मैंने दो मोशन दिए हैं, आपने रेजेक्ट भी नहीं किया।

अध्यक्ष महोदय : मैंने रेजेक्ट कर दिया है एडजर्नमेण्ट मोशन।

SHRI RAM VILAS PASWAN: Calling attention also?

अध्यक्ष महोदय : कालिग प्रॉब्लम नहीं किया है।

[Mr. Speaker]

I would not discuss calling attention notices here.

श्री राम बिलास पासवान : मेरा प्वाइण्ट आफ आर्डर मंत्री के इस्तीफे के ऊपर नहीं है। मंत्री के इस्तीफे के कारण देश में जो स्थिति उत्पन्न हुई है उसके सम्बन्ध में मैंने दिया है।

MR. SPEAKER: That we have to see. That is under my consideration. I cannot discuss it here; I would not discuss it here.

(Interruptions)

MR. SPEAKER: Why are you impatient?

श्री रशीद मसूद (सहारनपुर) : मैं आपकी इजाजत से एक सवाल उठाना चाहता हूँ।

MR. SPEAKER: Under what rule?

SHRI RASHEED MASOOD: Mr. Speaker, Sir...*

MR. SPEAKER: Nothing is going on record unless he states the rule under which he is doing this.

(Interruptions)*

MR. SPEAKER: Nothing doing. Only in my chamber, not here. That is under my consideration...why are you speaking unnecessarily? Nothing is going on record.

(Interruptions)*

MR. SPEAKER: You do not understand the rules; you do not read the rules. Nothing doing...It is absolutely not going on record. Why don't you see that notices for calling attention are not discussed here?

SHRI HARIKESH BAHADUR: *

MR. SPEAKER: Nothing doing; not allowed.

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष जी, आप इतनी जल्दी में हैं तो मेरी बात नहीं सुनेंगे।

अध्यक्ष महोदय : नहीं, सुनूंगा।

श्री अटल बिहारी वाजपेयी : मैं भ्रूचिंत्य का मामला उठाना चाहता हूँ। जब प्रधान मंत्री किसी को मंत्री बनाती है तो उसे सदन में ला कर उसका परिचय कराती है मगर जब मंत्रिमण्डल से हटाती हैं तो भी सदन को बताना चाहिए।

अध्यक्ष महोदय : परिचय तो पहले हुआ रहता है।

श्री अटल बिहारी वाजपेयी : नियुक्ति के समय परिचय होता है मगर जब अलग किया जाए तब भी सदन को सूचित करना जरूरी है।

अध्यक्ष महोदय : आप कोई प्रिसिडेंट या क्लर्क हो तो बताइए।

श्री अटल बिहारी वाजपेयी : मगर पहले कमी इस तरह से हटाया भी नहीं गया है।

PROF. MADHU DANDAVATE: (Rajapur): Mr. Speaker, Sir, I want to raise a question regarding this resignation. You have clearly read the rules that he may make a statement if he so desires. But I want to know from you, if any Minister who has resigned feels frightened to make a statement, will you give him protection...*

MR. SPEAKER: Give him coramine injection.

SHRI NIREN GHOSH: rose.

MR. SPEAKER: Under what rule?

SHRI NIREN GHOSH: Under rule 355. I want to submit that the Cabinet is collectively responsible . . .

MR. SPEAKER: No, over-ruled already. I have decided already . . .

SHRI NIREN GHOSH: I want to submit to you that the Cabinet is collectively responsible

MR. SPEAKER: Over-ruled already. I have decided already. No question now. Nothing. I have already given my ruling.

(Interruptions)**

SHRI NIREN GHOSH: Why do you put it out of record? Are you angry? I will sit down. Don't put it out of record.

MR. SPEAKER: What you are saying now will go on record. What you had said without my permission will not go on record.

SHRI RATANSINH RAJDA (Bombay) South: I agree it is the prerogative of the Prime Minister to appoint or remove the Ministers. There is no doubt about it. I don't question it. Here, it is a sugar muddle that has already come in the papers.

MR. SPEAKER: Nothing doing. I have already given my ruling. It is a repetition. Now Mr. Kurien. No, Sir. I have already given my ruling. It is for the Prime Minister. . .

(Interruptions)**

MR. SPEAKER: There are so many occasions to bring this in.

(Interruptions)**

MR. SPEAKER: Not allowed. I have allowed Mr. Kurien.

(Interruptions)**

MR. SPEAKER: No. Nothing extraordinary. Nothing will go on record—of what Mr. Rajda is saying now.

PROF. P. J. KURIEN (Mawchikara): It is not a question of the Minister's resignation or the Prime Minister's dropping him—which is, of course, her right. But the question is, here a Minister is dropped on account of his involvement in the sugar muddle, which is reported in the papers.

MR. SPEAKER: That is up to the Prime Minister. Professor, I have already done it. Why are you trying to repeat the same thing? Nothing doing.

(Interruptions)**

MR. SPEAKER: Nothing. Nothing is going on record.

SHRI V. KISHORE CHANDRA S. DEO (Paravathipuram): When Parliament is in session, the Prime Minister has dropped a Minister on specific charges which have appeared in the papers. This House has got the right to know what those charges are, and the grounds on which the Prime Minister has acted.

MR. SPEAKER: I have already disallowed it.

(Interruptions)**

MR. SPEAKER: Nothing. Not allowed. Mrs. Dandavate.

SHRIMATI PRAMILA DANDAVATE (Bombay North Central): We would like to know whether a scapegoat has been made.

MR. SPEAKER: I don't know. Nothing doing.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I have to make three small submissions with reference to this. The first is: Vijayee Ji made a statement that there is a practice in the House .. (Interruptions) The Speaker has permitted me.

SHRI JAGDISH TYTLER: rose

MR. SPEAKER: Why are you interrupting?

SHRI JAGDISH TYTLER (Delhi Sadar): On the one side, you say that nothing is to be recorded. Why are they to waste the time of the House?

MR. SPEAKER: Please sit down.

SHRI BAPUSAHEB PARULEKAR: Vajpayee Ji said that is is the practice of the House that when a new Minister is appointed, he is introduced. But when the Minister is removed, or when he resigns. . . .

MR. SPEAKER: I have already given my ruling on it.

SHRI BAPUSAHEB PARULEKAR: You asked: 'What is the rule? I respectfully submit that exercising the power under rule 384, can you not lay down a healthy precedent, even though there are no precedents? That is my one submission.

MR. SPEAKER: I think the precedents already laid down are quite healthy. I don't want to make them more healthy.

SHRI BAPUSAHEB PARULEKAR: This precedent can be cited in the future. It will be a healthy precedent and it will be a guideline for the future.

MR. SPEAKER: Now Papers Laid.

आप तो रुस्तमे जमा बनाना चाहते हैं

SHRI BAPUSAHEB PARULEKAR: My second submission is . . . (Interruptions) I am on my legs.

SHRI GEORGE FERNANDES: During the budget speech of the Finance Minister, there was a tall talk about

(Interruptions)**

MR. SPEAKER: Nothing is going on record. Now Papers Laid.

12.16 hrs.

PAPERS LAID ON THE TABLE—
Contd.

ANNUAL REPORT AND REVIEW OF SPICES EXPORT PROMOTION COUNCIL, ERNAKULAM COCHIN FOR 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council Ernakulam, Cochin, for the year 1978-79 along with Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Export Promotion Council, Ernakulam, Cochin, for the year 1978-79. [Placed in Library See No. LT-2146]81]

NOTIFICATION UNDER BORDER SECURITY FORCE ACT, 1968 IN RELATION TO MADHYA PRADESH SPECIAL ARMED FORCE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table a copy of Notification No. S.O. 159(E) (Hindi and English versions) published in Gazette of India dated the 10th March, 1981 conferring upon members of the Border Security Force the powers which may be exercised by the Members of the corresponding ranks of the Madhya Pradesh Special Armed Force under section 8 of the Madhya